

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 344/Chd/Pb/2022

IN THE MATTER OF:
The Canara Bank Ltd.

...Petitioner-Financial Creditor

Versus

G.I Industries Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 16.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nitin Grover, Advocate.

For the Respondent : Mr. Alok Jagga with Mr. A.P.S. Madaan,
Advocates.

ORDER

Reply has been filed vide Diary No. 00354/3 dated 28.02.2024. The same is taken on record. A date is requested by the learned counsel for the Petitioner-Financial Creditor for filing the rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Ld. Counsel for both the parties are directed to file short-written submissions at least one week before the next date of hearing by exchanging copies with each other.

List on 06.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)